

ITEM NO.11(PH)

COURT NO.7

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18973/2017
(Arising out of impugned final judgment and order dated 04-05-2017
in DBCWP No. 692/2017 passed by the High Court Of Judicature For
Rajasthan At Jodhpur)

RAJASTHAN HIGH COURT JODHPUR & ANR.

Petitioner(s)

VERSUS

NEETU HARSH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.61988/2017-EXEMPTION FROM FILING
O.T.)

Date : 22-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Mukul Kumar, AOR

For Respondent(s) Mr. Pallav Shishodia, Sr. Adv.
Mr. H.D. Thanvi, Adv.
Mr. Bheem Kant Vyas, Adv.
Rimjhim Mathur, Adv.
Mr. V.K. Harsh, Adv.
Mr. Rishi Matoliya, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard the arguments of Mr. Pallav Shishodia, learned
senior counsel appearing on behalf of the respondents.

We have also heard the reply submissions made by Ms. Meenakshi
Arora, learned senior counsel appearing on behalf of the
petitioners.

Hearing concluded.

Judgment reserved.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER